

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TULJABHAVANI COLD STORAGE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Tuljabhavani Cold Storage Private Limited
2.	Date of incorporation of corporate debtor	30.06.2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U63022PN2003PTC018082
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Address: P.No., D-19, MIDC Baramati Industrial Area Baramati Pune-413133
6.	Insolvency commencement date in respect of corporate debtor	02.03.2020, i.e. date of receipt of order by Interim Resolution Professional (Hon'ble NCLT order dated 24.02.2020)
7.	Estimated date of closure of insolvency resolution process	29.08.2020 i.e. 180 days from Insolvency Commencement Date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Gaurav Ashok Adukia Reg. No.: IBBI/PA-002/IP-N00457/2017-2018/11293
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Anand Bhavan, Jamnadas Adukia Road, Kandivli West, Mumbai City, Maharashtra, 400067. Reg. Email Id: gauravaadukia@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process specific address: Sumedha Management Solutions Private Limited, 809-810, 8 th Floor, B-Wing, Trade World, Kamala Mills Compound, Lower Parel (West), Mumbai- 400013 Process specific email id: tcspl@sumedhamanagement.com
11.	Last date for submission of claims	16.03.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website link for relevant forms: http://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process ("CIRP") of Tuljabhavani Cold Storage Private Limited vide Order No. CP (IB)- 775/(18&B)/MB/2019 dated 24.02.2020 (Date of receipt of Order by Interim Resolution Professional is 02.03.2020).

The creditors of Tuljabhavani Cold Storage Private Limited, are hereby called upon to submit their claims with proof on or before 16.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Gaurav Ashok Adukia
IRP in the matter of Tuljabhavani Cold Storage Private Limited
Reg. No.: IBBI/PA-002/IP-N00457/2017-2018/11293

Date: 03.03.2020
Place: Mumbai